S.O. 1070(E).—Whereas, in exercise of the powers conferred by sub-sections (1) and (3) of section 3 of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967), the Central Government has declared the Jamaat-e-Islami (JeI), Jammu and Kashmir to be an unlawful association vide notification number S.O. 1069(E) dated 28th February, 2019, published in the Gazette of India, Extraordinary, Part-II, Section-3, Sub-section (ii), dated the 28th February, 2019;

Now, therefore, in exercise of the powers conferred by section 42 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby directs that all powers exercisable by it under section 7 and section 8 of the said Act shall be exercised also by the Government of Jammu and Kashmir in relation to the above said unlawful association.

[F.No.14017/7/2019-NI-III]
S.C.L. DAS, Jt. Secy.